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Table, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 510, dated the 22nd April, 1959, publishing the Rice-Milling Industry (Regulation and Licensing) Rules, 1959. [Placed in Library. See No. LT-1401/59.]

AMENDMENTS IN THE REPRESENTATION OF THE PEPOLE (PREPARATION OF ELECTORAL ROLLS) RULES, 1956

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): I beg to lay on the Table, under subsection (3) of section 28 of the Representation of the People Act, 1950, a copy each of the following Notifications of the Ministry of Law publishing further amendments in the Representation of the People (Preparation of Electoral Rolls) Rules, 1956:—

- (i) Notification G.S.R. No. 462, dated the 21st April, 1959. [Placed in the Library. See No. LT-1427/59.]
- (ii) Notification G.S.R. No. 875, dated the 24th July, 1959.[Placed in the Library. See No. LT-1482/59.]

AMENDMENTS IN FOREIGN EXCHANGE REGULATION RULES, 1952

DEPUTY MINISTER THE FINANCE (SHRIMATI TARKESHWARI Sinha): On behalf of Shri Bali Ram Bhagat I beg to lay on the under sub-section (3) of section of the Foreign Exchange Regulation Act, 1947, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 179, dated the 31st January, 1959, publishamendments in further Foreign Exchange Regulation Rules, [Placed in Library. See No. LT-1376/59.]

AMENDMENTS IN THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955.

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): I beg to lay on the Table, under sub-section (3) of section 40

of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications of the Ministry of Rehabilitation publishing further amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (i) Notification G.S.R. No. 781/R. Amdt. XXXIII, dated the 15th June, 1959.
- (ii) Notification G.S.R. No. 871/R. Amdt.XXXIII, dated the 15th July, 1959.
- (iii) Notification G.S.R. No. 872/ R. Amdt. XXXIV, dated the 16th July, 1959.

[Placed in Library. See No. LT-1489/59 for (i) to (iii).]

STATEMENT TO LATEST DEVELOPMENTS ON INDO-PAKISTAN CANAL WATERS
DISPUTE

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J. S. L. HATHI): I beg to lay on the Table, a statement regarding the latest developments on the Indo-Pakistan Canal Waters Dispute. [Placed in Library. See No. LT-1437/59.]

STATEMENT ON FINANCIAL TALKS BETWEEN FINANCE MINISTERS OF INDIA AND PAKISTAN

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): I beg to lay on the Table a statement on the financial talks held recently between the Finance Ministers of India and Pakistan. [Placed in Library. See No. LT-1538/59.]

## REGULATION UNDER THE DELHI DEVELOPMENT ACT, 1957

THE MINISTER OF HEALTH (SHIME D. P. KARMARKAR): I beg to lay on the Table, under section 58 of the Delhi Development Act, 1957, a copy of Notification No. F.1(30)/59-GA, dated the 22nd July, 1959, issued by the Delhi Development Authority, publishing a regulation made under sub-section (1) of section 57 of the said Act. [Placed in Library. See No. LT-1515/59.]